

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1083 OF 2018 IN APPEAL NO. 219 OF 2018,
I.A. NO. 790 OF 2018 IN APPEAL NO. 165 OF 2018
AND
IA NO. 794 OF 2018 IN APPEAL NO. 166 OF 2018

Dated: 13th March, 2019

Present: HON' BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER
HON' BLE MR. RAVINDRA KUMAR VERMA, TECHNICAL MEMBER

IA NO. 1083 OF 2018 IN APPEAL NO. 219 OF 2018

Sunmark Energy Project Limited ... **Appellant(s)**
Vs.
Bihar Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Hemant Sahai
Ms. Amrita Narayan
Mr. Ashwin Rakesh

Counsel for the Respondent (s) : Mr. S.B. Upadhayay, Sr. Adv.
Ms. Gargi Srivastava for R-2 to R-4

I.A. NO. 790 OF 2018 IN APPEAL NO. 165 OF 2018

In the matter of:

M/s Response Renewable Energy Ltd **Appellant(s)**
Versus
Bihar Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Avinash Menon

Counsel for the Respondent(s) : Mr. Anand Kr. Shrivastava
Mr. Shivam Sinha for R-2 to R-4

IA NO. 794 OF 2018 IN APPEAL NO. 166 OF 2018

In the matter of:

M/s Glatt Solutions Pvt. Ltd. **Appellant(s)**
Versus
Bihar Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Avinash Menon

Counsel for the Respondent(s) : Mr. Anand Kr. Shrivastava
Mr. Shivam Sinha for R-2 to R-4

ORDER

List this batch of Appeals along with IAs for hearing on **23.05.2019**, as agreed by the learned senior counsel for both the parties.

Needless to clarify that if the Appellant gives any representation to the Respondents in that event they are directed to consider it sympathetically.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member